

ITEM NO.204

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34968/2011

(Arising out of impugned final judgment and order dated 28/01/2011 in WP No. 7252/2004 passed by the High Court Of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(with interim relief and office report)

Date : 14/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. P.N. Misra, Sr. Adv.
Ms. Archana Singh, Adv.
Mr. Abhishth Kumar, Adv.
Mr. Som Raj Choudhury, Adv.

For Respondent(s) Mr. Saksha Ram Singh, Sr. Adv.
Mr. Arvind Kumar Shukla, Adv.
Mr. Alok Shukla, Adv.
Mr. Amit Shukla, Adv.
Mr. Nihal Ahmad, Adv.
Ms. Sweta Rani, Adv.

Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter after four weeks.

(DEEPAK MANSUKHANI)
COURT MASTER

(RENU DIWAN)
COURT MASTER